

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

TA No.61/1557/2020

(WP (C) No. 3486 of 2019)

This the 25th day of November, 2020



**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Mubasher Hussain; age: 31 years, S/o Sh.1 Ghulam Nabi, R/o Malwana Tehsil Doda, At present Near Degree College, Doda City.

.....Applicant
(Advocate: Mr. Rahul Pant)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government Public Works (R&B) Department, Jammu and Kashmir, Government, Civil Secretariat, Srinagar.
2. Deputy Commissioner/District Development Commissioner Doda..
3. Dr. Sagar D. Doifode, IAS, Deputy Commissioner/District Development Commissioner, Doda.
4. Chief Engineer, Public Works (R&B) Department, Nirman Bhawan, Rail Head Complex, Jammu.
5. Superintending Engineer Public Works Department (R&B) Circle, Doda.
6. Executive Engineer, Public Works Department (R&B), Special Sub Division, Doda.

.....Respondents
(Advocate:- Mr. Amit Gupta, Additional Advocate General)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Justice L. Narasimha Reddy, Chairman: -

The applicant was placed under suspension through an order dated 18.09.2019. Aggrieved by that, he filed WP (C) No. 3486 of 2019 before the Hon'ble High Court of Jammu and Kashmir. An interim order was passed on 25.09.2019.

2. The Writ Petition has since been transferred to this Tribunal in view of the reorganization of the State of Jammu and Kashmir and renumbered as

T.A. No. 61/1557/2020.

3. Today, it is represented by Mr. Amit Gupta, learned Additional Advocate General, that the order of suspension has been revoked. With that the grievance of the applicant ceases to exist.

4. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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